The Uttar Pradesh Tolls Validation Act, 1969

Act 10 of 1969

Keyword(s):
Toll, Bridge, Refund
THE UTTAR PRADESH TOLLS VALIDATION ACT, 1969
(U. P. ACT NO. X OF 1969)

[Authoritative English Text of the Uttar Pradesh Patihkar
Vaidhikaran Adhiniyam, 1969.]

AN

ACT
to validate the levy of certain tolls

IT IS HEREBY enacted in the Twentieth Year of Republic of
India as follows:—

1. This Act may be called the Uttar Pradesh Tolls Validation
Act, 1969.

2. (1) Notwithstanding any judgment, decree or order of
any court, all tolls levied or purporting to have been levied during
the period beginning with the 22nd of March, 1963, and ending
on the 2nd day of December, 1968, under the U. P. Govern-
ment notification no. 2662-C'XXIII-PWA—133-C-1960, dated
22nd March, 1963, issued under section 2 of the Indian Tolls
Act, 1851, in respect of bridges notified, from time to time, under
paragraph 2 of the U. P. Government notification no. 5495(3)-
C/XXIII-PWA—217-C-1953, dated 1st November, 1956, issued
under section 2 of the said Act shall be deemed to have been
lawfully levied as if the said bridges had been notified under
paragraph 2 of the first mentioned notification on the 22nd
March, 1963; and accordingly,—

(a) no suit or other proceeding shall be maintained or
continued in any court for the refund of any toll levied or
recovered from any person as aforesaid in respect of any
such bridge; and

(b) no court shall enforce a decree or order directing the
refund of any toll paid by any person in respect of any such
bridge before the commencement of this Act.

(2) For the removal of doubts it is hereby declared that nothing
in sub-section (1) shall be construed as preventing any person
from claiming refund of any toll paid by him in respect of any
such bridge in excess of the amount that would have been due
from him if the bridge had been duly notified on the 22nd day
of March, 1963, under the first mentioned notification.

3. The Uttar Pradesh Tolls Validation Act, 1968, is hereby
repealed.

(For statement of Objects and Reasons, please see Uttar Pradesh
Gazette Extraordinary, dated August 7, 1969.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August
29, 1969 and by the Uttar Pradesh Legislative Council on September 2, 1969.)

(Received the assent of the Governor on September 12, 1969 under
Article 200, of the Constitution of India and was published in the Uttar
Pradesh Gazette Extraordinary, dated September 16, 1969.)